

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

B.A.TMP.NO.359 OF 2020

Crime No.947/2020 of Cherthala Police Station,
Alappuzha District

Petitioner / 4th Accused :

Siva Prasad,
aged 42 years,
S/o Gopalakrishnan,
Thottumkalveli veedu,
Cherthala P.O.,Alappuzha District.
Cherthala Muncipal Ward - 12.

BY ADV.SRI.R.MURALEEKRISHNAN

Respondent:

State of Kerala,
represented by Public Prosecutor,
High Court of Kerala, Ernakulam Pin-682 031.

BY PUBLIC PROSECUTOR SRI.AJITH MURALI & SANTHOSH PETER(SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD
ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.TMP.No.359 of 2020

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P.V.KUNHIKRISHNAN, J.

B.A.TMP.No.359 of 2020

Dated this the 05th day of May, 2020

ORDER

Counsel for the petitioner submitted that he is not pressing the Bail Application. Therefore, the Bail Application is dismissed as not pressed.

**P.V.KUNHIKRISHNAN,
JUDGE**

skj